## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-509(PB)/2017

IN THE MATTER OF:

American Express Banking Corporation

APPLICANT / PETITIONER

Vs

Jambu Kints Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Roopansh Purohit, Mr. D. Singh, Advocates For the Respondent:

## **ORDER**

On behalf of the arguing Counsel, Mr. Deepak Kapoor, a request for adjournment has been made on the ground that he is unwell.

List for further consideration on 27th February, 2018.

(M.M. KUMAR) PRESIDENT

(S.K. MOHAPATRA) (MEMBER TECHNICAL)

01.02.2018 V.Sethi